

Seventeenth Loksabha

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Title: Request the Central government for impartial judicial inquiry for the firing incident in Nagaland on 4th December 2021, by the Paramilitary Forces.

SHRI MANISH TEWARI (ANANDPUR SAHIB): Mr. Chairperson, I had moved an Adjournment Motion with regard to the unfortunate incident which happened in Nagaland, in Mon District, on the 4th of December.

The emotional integration of people living in our border areas is extremely important for the unity and integrity of our country.

I would like to urge the Government, Mr. Chairperson, Sir, through you, that there should be an impartial judicial inquiry by a sitting High Court Judge, which should be conducted into this unfortunate incident in order to inspire confidence.

Secondly, I would like to urge the Government to please do not invoke the immunity under the Armed Forces Special Powers Act against those who are found guilty, because justice is not only to be done but it is also seen to be done. Incidents like this, have very portentous implications and they have a long-term impact on the security and stability of our border areas.

माननीय सभापति : श्रीमती रमा देवी – उपस्थित नहीं ।

श्री हनुमान बेनीवाल ।